



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00617/2017

Chandigarh, this the 06th of August 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Chandigarh Bench)

HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Bangalore Bench)

1. Kirpal Singh son of Sh. Mehar Singh, 63 years R/o H. No. 659, V, Mattaur, Sector 70 Mohali.
2. Mohan Singh, son of Sh. Niranjan Singh, H. No. 397/2, Sector 41-A, Chandigarh..
3. Mohinder Singh, son of Sh. Wazir Chand, R/o V. Kartoli, PO- Ramgarh Sikri, Tehsil Mukerian, Distt. Hoshiarpur.
4. Amar Lal, Late Sh. Hazoor Singh, age 64 years, R/o Flat No. 3017, Tribune Friends Society, Sector 50-D, Chandigarh.
5. Ramesh Chander II, son of Sh. Jagdish Chander, R/o Flat No. 1366, Progressive Enclave, Sector 50-B, Chandigarh.
6. Gopal Dass Sharma, Sh. Sadhu Dass, R/o H. No. 96, V. Phabat, M.C. Zirakpur, Mohali.
7. Surjit Singh, Sh. Rewal Singh, R/o H. No. 1809, Sector 29-B, Chandigarh.
8. Satish Kumar, Sh. Mohan Lal, R/o H. No. 1 A, Vikas Nagar, Village Baltana, Distt. Mohali.
9. Pershotam Lal, R/o V.P.O. Sunhi, Tehsil Broh, Distt. Kangra, H.P..

....Applicant

(BY: Sh. D.R. Sharma, Advocate)

Versus

1. The Advisor to the Administrator, UT, Chandigarh, U.T. Secretariat, Sector 9, Chandigarh.



2. The Secretary, Health Department, U.T. Chandigarh, U.T. Secretariat, Sector 9, Chandigarh.
3. The Director, Health Services, Sector 16, Govt. Multi Speciality Hospital, U.T. Chandigarh.
4. The Assistant Director, Malaria, Additional Deluxe Building, 4th floor, Sector 9, Chandigarh Administration Chandigarh.

... .Respondents

(BY: Sh. Amitabh Tewari, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. At the very outset, Sh. Amitabh Tewari, learned counsel for the respondents, while producing a copy of the order dated 03.08.2021 issued by the respondents, stated that the relief claimed herein has already been granted to the applicant.
2. Issuance of the order dated 03.08.2021 has not been disputed by Sh. D.R. Sharma, learned counsel for the applicant.
3. In view of the above, the Original Application is disposed of as having been rendered infructuous.
4. Since the Original Application itself has become infructuous, therefore, nothing survives in pending Misc. Applications No. 060/679/2021 and 060/1532/2021 and those are also disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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